

### Special Grants for Development of Bangalore City

4042. SHRI A. VENKATESH NAIK:  
SHRIMATI BASAVA  
RAJESWARI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Karnataka have requested to the Union Government for sanction of special grants for development of Bangalore City;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir. A request for special assistance of Rs. 100 crores for the development of Bangalore city in all its infrastructural aspects was received from the Chief Minister of Karnataka. 'Urban Development' is a state subject and the Ministry of Urban Development in the Govt. of India plays only a nodal role. No discretionary or special funds are available with the Govt. of India for giving such grants to any city. State Governments would have to formulate necessary development projects and get them included in the Annual Plans in consultation with the Union Planning Commission.

#### Killing of Youths in U.P.

4043. SHRIMATI SURYA KANTA PATIL:  
SHRI AVTAR SINGH BHADANA:  
SHRI SHIVLAL NAGJIBHAI VEKARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have

received some representations/ requests from the Members of Parliament in regard to the killing of several youths belonging to a particular caste by the Uttar Pradesh Police in a fake encounter;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken by the Government in this regard;

(d) whether the Union Government have issued any directives to the Government of Uttar Pradesh to check the recurrence of such incidents in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) to (c). Yes, Sir. A representation from Shri Avtar Singh Bhadana, Member of Parliament was received. Since 'Public order' and 'Police' are State subjects, the Central Government has written to State Government of Uttar Pradesh to look into the matter and to intimate the Hon'ble Member of Parliament directly.

(d) and (e). The Government of India have advised the State Governments/Union Territories to take a serious view of the incidents of police atrocities, to investigate such cases expeditiously, and to take stringent action against quality officers.

[Translation]

#### Foodgrain Production

4044. SHRI MAHESH KANODIA: Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of decline in production of foodgrain in the country due to drought during last year; and

(b) the steps taken by the Government to make up this decline?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per Index Numbers of foodgrains production, there was 4.29 per cent decline in foodgrains production in the country during 1991-92 as compared to that of 1990-91. .

(b) In order to minimise the downward fluctuation in the foodgrains production, the Government is implementing various programmes/schemes to expand irrigated area and to transfer the dry farming technology in rainfed areas. Further, besides market and price support, the Government is implementing various crop specific programmes for increasing production and productivity of foodgrains. These are Special Foodgrain Production Programme (SFPP)-Wheat, Maize & Millets, and Pulses; Integrated Programme for Rice Development (IPRD); and National Pulses Development Programme (NPDP) including Mini Kit Programme. Under these schemes, incentives are being provided in the form of subsidy on production and distribution of seeds, micro-nutrients, plant protection equipments, seed mini kits, demonstration and training, etc.

[English]

#### Mutation of Residential Plot by DDA

4045. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the policy of DDA regarding mutation of residential plots;

(b) the number of applications under the above policy are pending with DDA and since when; and

(c) the steps proposed to take to clear the pending applications?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) DDA has reported that Mutation of residential plots are dealt with and decided by DDA in accordance with the instructions issued by the Land & Building Department, Delhi Administration. Regarding 24 Nazul Estates covered by the Nazul Agreement of 1937 mutation is granted under the provisions of PLR Act 1887.

(b) about 1000 such applications are pending in DDA. Some of these applications are pending since 1986. They could not be disposed of by DDA due to non submission of some of the required documents/information by the applicants inspite of reminders.

(c) In order to clear the pending mutation applications a Mutation Applications Clearance Drive was launched by DDA from 7.9.1992 to 30-11-1992. During this drive, complete applications for duly disposed of and letters requisitioning the additional documents/information required were issued in cases where the applications were incomplete. As and when these applications are completed they will be disposed of.

#### Cooperative Movement

4046. SHRI K. PRADHANI:  
SARI SUDHIR SAWANT:  
SHRI D.VENKATESHWARA  
RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have felt the need of strengthening Cooperative Movement in the country;

(b) if so, the measures proposed to be taken in this regard; and

(c) the guidelines sent to the State